

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, AT PUNE.

ORIGINAL APPLICATION NO. 198 OF 2023(WZ)

IN THE MATTER OF :

Narayan Shivaji Gund

...Applicant

VERSUS

Maharashtra Pollution Control Board & Ors.

...Respondents

**OBJECTIONS ON BEHALF OF THE APPLICANT TO THE
REPORT OF THE JOINT COMMITTEE OF 05/02/2024**

ADVOCATE FOR THE APPLICANTS

Aarti D. Bhonsle & Vimal Kumar Patwa

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Drawn on :

Filed on:

Place : Pune

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WESTERN ZONE BENCH, AT PUNE.

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IN THE MATTER OF :

Narayan Shivaji Gund

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OBJECTIONS ON BEHALF OF THE
APPLICANT TO THE REPORT DATED
5/02/2024 OF THE JOINT COMMITTEE

It is most respectfully submitted that-

1. The Applicant is aggrieved and has approached this Hon'ble Tribunal for reliefs relating to discharge of untreated effluents emanating from sugar factory and disposal of spent wash through water tankers outside the premises of the Respondent no.2 Jakarya Sugar Limited and emission of smoke/fly ash from its boiler stack from the sugar factory of the Respondent no.2 located at Gat no. 61/1/A, 64/1 of village Watawate, Tal. Mohol, Dist - Solapur in the state of Maharashtra, adjacent to the fields of the Applicant located at Gat nos. 149/1 and 149/2, crops of which were getting adversely impacted by the pollution emanating from the sugar factory and distillery unit of the Respondent no.2.
2. That the Respondent no.2 comprises of two units being Sugar Factory located at Gat no. 70, 71,72,73,74 at village Watawate, Tal. Mohol, Dist -

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Solapur and Distillery unit located at Gat no. 61/1/A and 64/1 at village Watawate, tal. Mohol, Dist – Solapur.

3. That on 29/11/2023, this Hon'ble Tribunal had directed the Constitution of a Joint Committee comprising one member each from
 - i. Maharashtra Pollution Control Board (MPCB),
 - ii. The Tehsildar, Tal: Mohol, Dist: Solapur,
 - iii. The Agricultural Officer, Tal: Mohol, Dist: Solapur
 to submit a report on the matter in issue in the present application.
4. The committee was directed to visit the site and assess the damage caused to the crops of the Applicant and other farmers in the vicinity. The Applicant and other affected farmers were directed to lay their evidence before the said committee in order to assess as to what damage has been caused to their crops. Further the committee was directed to place on record a report as to whether any violation in terms of the Water (Prevention and control of pollution) Act, 1974 and Air (Prevention and control of pollution) Act 1981 has been done and the amount of Environmental Damage Compensation which is required to be levied upon the Respondent no.2.
5. That subsequently the Joint Committee has filed its report belatedly on 05/02/2024 which brings forth various lacunae in the inspection carried out by the Joint Committee to which the Applicant is hereby filing detailed objections.
6. That in accordance with the order of this Hon'ble Tribunal dated 29/11/2023, the Joint Committee issued a letter on 19/12/2023 to the Applicant and other farmers which was received by the Applicant and other concerned farmers only on 21/12/2023 at 5 PM. The Applicant was directed to be available at the time of the visit which was proposed on 22/12/2023.


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7. At the outset the report dated 05/02/2024 is a complete eyewash and has not at all complied with any of the directions as per the order of this Hon'ble Tribunal dated 29/11/2023.
8. The most pertinent point in issue being that on the date when the Inspection was proposed, the Respondent No 2 had brought its operations to a standstill from 2 days prior thereto. The tactics of being hand n gloves with the Officials in the area of the Respondent No 2, continued even on the date of the inspection, which is evident from the Report submitted hereto.
9. The Applicant is assailing the Report dated 05/02/2024 on the following amongst other grounds

A. Failure to follow procedure

10. It is submitted that the committee claims to have first visited the farm land of the Applicant located at Gat no. 149/1 & 149/2 at village Yenaki, Tal- Mohol, Dist - Solapur and post inspection has collected water samples. It is submitted that the committee has not followed the procedure laid down U/s 21 of the Water (Prevention and control of Pollution) Act 1974 for taking samples of Water from the well of the Applicant as well as from the wells of the surrounding other aggrieved farmers. That the committee has failed to issue notice under the provisions of sub section (3)(a) of sec. 21 of Water (Prevention and control of Pollution) Act 1974 of their intention to take, for the purpose of analysis, samples of water and of their intent to have it so analyzed. That the failure on part of the joint committee to comply with the provision of Sec. 21 of the Water (Prevention and control of Pollution) Act 1974 have warranted the results of the samples thereof collected on 22/12/2023 inadmissible in evidence before a court of law. It is submitted that, the joint committee was comprising of an official from the MPCB as well, who is expected to know the procedure prescribed under the law for



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collection of samples, and procedure to be followed in connection therewith. As such, as the sampling done by the joint committee being contrary to the provisions of the procedure laid down for sampling under the Water (Prevention and control of Pollution) Act 1974, is inadmissible and cannot be read in evidence before this Hon'ble Court.

11. That the committee states that it "has not observed any kind of discharge of spent wash/ industrial effluents on any of the farm land." However, the Respondent No 2 is attempting to disguise the disposal of Spent wash as treated Effluent water to be discharged to farms outside the factory premises. The Spent wash is observed to be red in color and ETP treated water is observed to be blackish. It is submitted that the Applicant was constrained to limit his directions to the Joint Committee to only within his own agricultural land; whereas the Applicant was not even allowed to show that the adjacent land bearing gat no 147/2, owned by the Respondent No 2 itself, was holding visible discharge of spent wash illegally stored by the Respondent No 2. It is submitted that it is this spent wash which also percolates into the ground water causing pollution in the wells and soil of the Applicant as well as other Complainants. It is submitted that no sample was taken from the land of the Respondent No 2.
12. It is submitted that the Joint Committee was requested by the Applicant to enter into and inspect the land belonging to the Respondent No 2 as well at 1030 hrs., however the Joint Committee has neglected to do so for reasons best known to itself, despite observing that various workers of the factory were tampering and filling up the percolated spent wash discharged onto Gat no 147/2 with the help of JCB as well.
13. Further the committee at para 4.1 provides the analysis results of ETP outlet samples collected from "Jakraya Sugar ETP outlet analysis results" under the table 4.1. The committee states that it has compared the


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analysis results of ETP outlet samples collected during the joint committee visit for the recent period, to the consented standards of specified parameters. As such, the committee concludes that the result show that there is no exceedance observed with respect to the prescribed standards. The committee has absolutely failed to take into consideration the ETP of the Distillery unit and has given a clean chit to the Respondent no.2 using the garb of the ETP of the Sugar unit. It is pertinent to note that the Respondent no.2 has provided ETP cum CPU for treatment for industrial effluent when the Respondent no.1 itself had previously specifically directed separate ETP and CPU for treatment of Trade effluent from Distillery and Sugar unit.

14. It is submitted that the committee has failed to follow the procedure and parameters laid down for the collections of the samples from the ETP outlet as well as dug well water samples which makes the same inadmissible in evidence before this Hon'ble Tribunal.

B. Non-Application of Mind

15. It is submitted that, as per the consent granted to the Respondent no.2 for the Sugar Unit, the Respondent no.2 is permitted to release 425 CMD of trade effluent out of which 60 CMD is recycled and 365 CMD may be use for land for irrigation after being treated. Moreover 5 CMD of Domestic effluent produced may be used on land for gardening/irrigation. It is submitted that, as per the visit report of 16/11/2021, the Respondent No.2 was already generating 425 m³/day of ETP. There is a common CPU for the Sugar and Distillery unit. The Distillery of the Respondent No 2 is already generating 1600 m³/ day of effluent which is 4 times the handling capacity; the Report is absolutely silent as to the handling of the same by the Respondent No 2. As of 21/09/2021, the common CPU (Condensate Polish Unit) was found to be under capacity (to treat the entire effluent generated from both units of the Respondent No 2) and



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that the Respondent no.2 was treating effluent in under capacity system. There was need for installation of separate CPU distinct from the Effluent Treatment Plant.

16. That on 22/10/2021 as per the Conditional restart direction granted to the Respondent no.2 under section 33A of the Water (Prevention and control Pollution) Act, 1974 and under section 31A of the Air (Prevention and control Pollution) Act, 1981, the Respondent No.2 was directed to bear the cost of remediation and compensation to the farmers for crop loss as well as ground water as per the report of the Agriculture department and GSDA Department respectively. However, it is pertinent to note that till date no compensation has been received by the Applicant or by any other aggrieved farmer. The Respondent no.1 has even failed to consider any such report of Agriculture department and GSDA department and award compensation to aggrieved farmers. The Committee being entrusted with the duty of assessing the damage and quantifying the losses to the farmers in order to assist the Hon'ble Tribunal in the imposition of Environmental Damage Compensation upon the Respondent No 2, has absolutely washed its hands off this solemn duty and merely stated, "to make any firm conclusion regarding the impact duration and impact area and accordingly assess the environmental damage cost require extensive study involving expert agencies/ institutes like NEERI" and "it has been suggested that an expert opinion of Agronomists from reputed Agricultural University may require for evaluating the crop damage of the Applicant due to pollution caused by the Industry." And yet, despite making such observations of having positively found pollution and environmental damage caused due to the actions of the Respondent No 2, the reasons therefrom are unsupported and seem to be frivolous in nature. If the finding and conclusions of the Committee seem to be contrary to the evidence observed which raises a question upon the veracity of both.



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C. Past Observations against the Respondent No 2

17. As of 19/01/2022, the Respondent no.2 had yet not provided separate trade effluent treatment and separate ETP i.e. CPU for Sugar Industry. The present treatment plant was found to be insufficient/inadequate to extract all generated effluent from the Sugar unit. The Respondent no.2 did not have adequate land for treated effluent and the JVS sample of ETP outlet collected from Sugar unit for the month of November 2021 in which parameter BOD & COD were exceeding to the consented standards as also Ph was not within the consented range.
18. As per the report of the Respondent no.6 of 21/03/2022, wherein the well water was found to be unhygienic for drinking to people and animals, yet there was no quantification of damages.
19. That as on 18/11/2022, the Respondent no.1 had observed that the Respondent no.2 had not provided Electrostatic Precipitator (ESP) to the 70 TPH boiler, this is a violation of the consent granted to both Sugar and distillery unit as the 70 TPH boiler is common to both the units. and also, the Respondent no.2 has not maintained proper record of disposal of used/spent oil, which is covered under hazardous waste category number 5.1 of HW Rules. As per the Respondent no.2's Sugar unit consent there is generation of Used or spent oil of 10 lit/day, which has to be sold to an authorized recycler. The Respondent no.2 have not sold the same to the authorized recycler. This being in violation of the consent granted to the Sugar unit is not addressed by the committee.
20. The report of 05/02/2024 observed that the Respondent no.2 had provided ETP cum CPU for treatment for industrial effluent when the Respondent no.1 itself had previously specifically directed separate ETP and CPU for treatment of Trade effluent from Distillery and Sugar unit. That the Joint Committee report claims that the Respondent no.2 provided online monitoring system at the ETP outlet which is connected with the



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MPCB/CPCB server. However, the joint committee for reason best known to itself has failed to provide any readings from the online server for the dates when the visit was conducted as also no corroborative data is provided for any dates preceding or subsequent thereto.

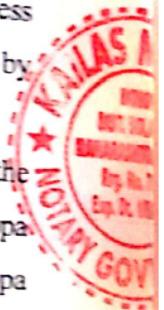
21. The Respondent No 1 Officer has failed to verify weather OCEMS provided at ETP outlet which were not functioning properly as on 16/03/2023 had been attended and calibrated prior to renewing consent to the Sugar unit on 26/10/2023 which is granted till 31/07/2024. The Respondent No 1 also failed to verify weather the treated effluent of 365 CMD which was previously found stagnated in trench near to scrubber location along internal road had been adequately collected at ETP tank and treated. The Respondent no.2 was treating Sugar effluent and CPU without obtaining permission from the Respondent no.1; despite such glaring illegalities on part of the Respondent No 2, the report is absolutely silent about this which raises a question upon the seriousness with which committee has under taking the solemn direction passed by this Hon'ble tribunal vide its order date 29/11/2023.

22. The Applicant submits that on 22.12.2023, other than the Officers of the Joint Committee, the Owner of the Respondent No 2 Sachin Birappa Jadhav as well as the Chairman of the Respondent No 2 Birappa Bhagwan Jadhav were present at the location of the field of the present Applicant along with a number of people (associates, workers and followers from Yenki, watwate, Miri, Inchgaon) were gathered by the Respondent No 2 to create pressure upon the Applicant, the other Complainants as well as the Joint Committee members. It is submitted that even if the Respondent No 2 wished to attend the said inspection, there was no need to bring as many henchmen.

23. That on 11.12.2023 Swami Sadashiv Dhobale had submitted a complaint before the Tehsildar, being the Inspection officer on the Joint Committee



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regarding the transportation of spent wash by tankers to locations outside the factory premises of the Respondent No 2 which is a direct violation of T&C no C) in the Consent to dated 21.10.2020 valid up to 31.07.2023. (Pg 49 of Compilation@ Pg 52). Swami Sadashiv Dhobale also brought the said violation to the attention of the Respondent No 1 as well as the Collector of the Solapur District. "In no any case treated/untreated effluent shall find its way outside the factory premises directly or indirectly" direct violation thereof (Hereto marked and annexed is the copy of Complaint dated 30.11.2023, 11.12.2023 and 18.12.2023 submitted by Swami Sadashiv Dhobale along photographs of transportation of spent wash)

24. In accordance therewith the farmer Swami Sadashiv Dhobale was asked to remain present on 22.12.2023 at 10 am for the inspection. (Hereto marked and annexed is the dated 19.12.2023 copy of notice received by Swami Sadashiv Dhobale from Respondent no.1)

25. Similarly, one Hussain Babulal Mujawar had also submitted a complaint dated 11.12.2023 to the Respondent No 4 for carrying out inspection in his own farm and collect samples of the well located at Gat No 93, and 78 at Watwate, Tal: Mohol, Dist: Solapur, which is located North of the factory premises of the Respondent No 2. Hussain Babulal Mujawar had also stated that the ash and Bagasse smoke is settling on his crops of Chilies and causing damage thereto.

26. The Complainant, Hussain Babulal Mujawar had also submitted a written complaint to the Respondent No 1 on 18.12.2023 regarding the pollution caused by the Respondent No 2 and seeking consequential restorative damages for the same. (Hereto marked and annexed is the copy of notice received from Respondent no.1 dated 19.12.2023 along with copy of Complaint dated 11.12.2023 and 18.12.2023 submitted by



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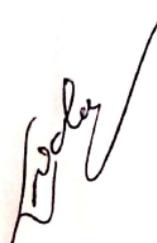
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Hussain Babulal Mujawar along photographs of his agricultural land and damaged caused on the same.)

27. One Keshav Dattu Jadhav had also submitted a complaint dated 11.12.2023 to the Respondent no.4 for carrying out inspection in his own farm and collect samples of the well located at Gat No. 84/1/A/1 at Yenki, Tal: Mohol, Dist: Solapur, which is located near factory premises of the Respondent no.2. In the complaint Keshav Dattu Jadhav also stated that due to spent wash release near his agriculture land color of his well water has changed to Black & yellow color. And therefore, they are unable to drink water and that his agriculture land become barren. **(Hereto marked and annexed is the copy complaint dated 11.12.2023 by Keshav Dattu Jadhava and copy of notice dated 19.12.2023 received by Keshav Dattu Jadhav from Respondent No.1)**

28. That Ramchandra Prakash Waghmode had also submitted a complaint dated 11.12.2023 to the Respondent no.4 for carrying out inspection in his own farm and collect samples of the well located at Gat no. 64/2/A/1 at Watwate, Tal. Mohol, Dist – Solapur, which is located near factory premises of the Respondent no.2. Due to chemical water released from Distillery Plant of Respondent no.2 there is damage to Ramchandra Waghmode's crop of cauliflower and to the agriculture land and the same is also causing ground water pollution in the well of his field. It is submitted that the Complainants are not just concerned for themselves or their agricultural livelihood, but also for their families consisting of senior citizens as well as children. **(Hereto marked and annexed is the copy complaint dated 11.12.2023 by Ramchandra Prakash Waghmode and copy of notice dated 19.12.2023 received by Ramchandra Prakash Waghmode from Respondent No.1 along with the Photographs of damage)**


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29. The Joint Committee has also not mentioned about the settlement of Ash on the house of the Applicant which itself shows the air pollution caused by the Respondent No 2 which is travelling well beyond the boundary of the Respondent No 2's factory premises and affecting the health and safety of the Applicant and his family members. **The Committee states that as per the Board's direction, Industry has proposed to upgrade the the Air Pollution Control system by providing the Rotary Particle Filter (RPC) during the visit of Joint Committee, the pollution control system provided by the industry was found operational and no exceedance with respect to prescribed consent standards was observed.** It is shocking that the committee is making submissions that cannot possibly stand together. If the Air Pollution Control System was found to be operative and no exceedance was observed there is absolutely no need for the Respondent No 2 to receive a direction from the Respondent No 1 to upgrade the same; however if the same is found to be inadequate, would definitely require upgradation to Rotary Particle Filter and thus the entire observations are an eyewash considering that at the time when the Committee conducted its visit, the entire functioning of the factory was shut down by the Respondent No 2. **(Hereto marked and annexed is the copy of photographs of the Ash on crops and Applicant's house)**

30. It is submitted that the Joint Committee has completely neglected to conduct the inspection on more than one occasion so as to reach a conclusive result.

31. It is submitted that the joint Committee has not found any visual evidence/ records of the crop loss of the other farmers, however it is submitted that the entire report of the Joint Committee is an eyewash and a superficial effort by the members to abide by the directions of this Hon'ble Tribunal. Rather the Committee has on 22.12.2023 made an



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absolute mockery of the directions of this Hon'ble Tribunal which is more than apparent from the other side of the coin, submitted through this Affidavit before this Hon'ble Tribunal by the Applicant.

32. That the Respondent no. 1 had intentionally made delay in the filing of the said report dated 5.02.2024. Despite the matter being posted for hearing on 24.01.2024, the Respondent no.1 has filed its report belatedly on 5.02.2024, i.e 1 day prior to the effective hearing of the matter.

33. Considering the facts stated above, the need for a direction for further detailed study, surprise inspections and calling for reports from independent laboratory for soil and water analysis cannot be ruled out.

I, Narayan Shivaji Gund, Age-42 years, Occ- Agriculturist, R/at At Yenki, Inchgaon Tal: Mohol, Dist: Solapur, Maharashtra, do hereby state on solemn affirmation that the contains of para 1 to 33 are true and correct to the best of my knowledge, belief and faith.

Identify by :- A.R.
Place - Pune Adv. A.R., Raut

Date - 19/04/2024

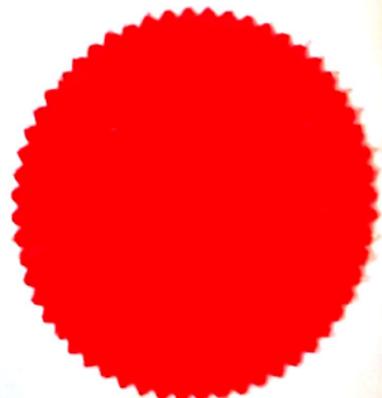
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Affiant

Solemnly affirmed before me by
Shri. Narayan Shivaji Gund

who has identified by Shri. A.R. Raut Adv

R/o. Yenki
Inchgaon
Tal. Mohol
Dist Solapur

[Signature]
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दि. ३०/११/२०२३

प्रति,
मा. जिल्हाधिकारी साहेब,
सोलापूर.

विषय :- दुर्गंधी व दुषित पाणी बाबत...

अर्जदार :- स्वामी सदाशिव ढोबळे (मो.नं. ९९२२५९६३०७)

रा :- मु.पो. वटवटे, ता. मोहोळ, जि. सोलापूर.

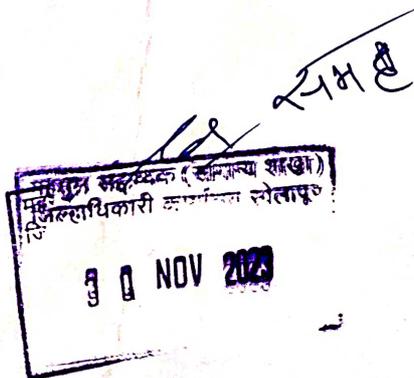
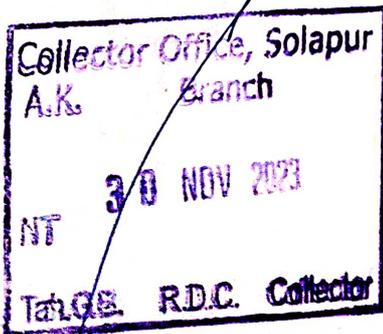
महोदय,

वरील विषयानुसार अर्ज करतो की, आमच्या गावामध्ये जकराया शुगर फॅक्टरी आहे. तरी त्यातुन केमीकलचे घाण पाणी आमच्या वटवटे गावामधून आवक जावक होत आहे. तरी त्याचा दुर्गंध खुप येतो आणि त्या घाण पाण्यामुळे डॅंग्यु व मलेरीया सारखे व आरोग्यास घातक असणारे अनेक गंभीर आजार होवू शकतात त्यामुळे वटवटे गावातील लोकांना या केमिकल युक्त पाण्याचा व त्यातुन येणाऱ्या दुर्गंधीचा मोठ्या प्रमाणात त्रास होत असून त्यांच्या आरोग्यास घातक ठरू शकतो. तरी प्रशासनाने याची तातडीने दखल घ्यावी हि विनंती.

कळावे,

आपला विश्वासु

Swami
(स्वामी सदाशिव ढोबळे)



दि. 11-12-2023

मा. तहसिलदार साहेब, ता. मोहोळे

अर्जदार :- स्वामी स्वदाशिव ढोषळे श. वटवटे
ता. मोहोळे जि. सोलापूर, मो. 9922595307

विषय :- दुर्गंधी व दूषित पाणी रीड वळण
वळण वेळून जाताने ते थांबवण्याबाबत

महोदय :-
करील विषयानुसार अर्ज करतो की
आमच्या गावामध्ये जकराया शुगर फॅक्ट्री आहे।
तरी त्यातून केमिकलचे घाण पाणी आमच्या वळटे
गावामधून आवक-जावक होत आहे तरी त्याचा
दुर्गंध खुप येतो आणि त्या घाण पाण्यामुळे
डेथ्यु, व मलेरिया व आणके आजार पसरू शकतात
तरी ते प्रशासनाने ते कारखान्यातून निघनारे
घाण व केमिकल पाणी कारखान्याच्या बाहेर वेळून
मळु नये, जसेल तरे त्याच्या वर कडक कारवाही
करवी, डि विनंतो

ब

11/12/23
सनिशी महसुल सहाय्यक
तहसिल मोहोळे

आपला विश्वासू

- Swami

स्वामी ढोषळे

दि. १८/१२/२०२३

प्रति,
मा. जिल्हाधिकारी साहेब,
सोलापूर.

विषय :- दुर्गंधी व दुषित पाणी बाबत...

अर्जदार :- स्वामी सदाशिव ढोबळे (मो.नं. ९९२२५९६३०७)

रा :- मु.पो. वटवटे, ता. मोहोळ, जि. सोलापूर.

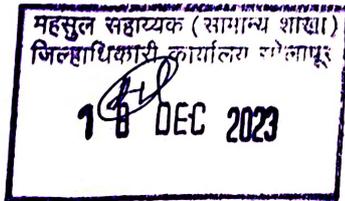
महोदय,

वरील विषयानुसार अर्ज करतो की, आमच्या गावामध्ये जकराया शुगर फॅक्टरी आहे. तरी त्यातून केमिकलचे घाण पाणी आमच्या वटवटे गावामधून आवक जावक होत आहे. तरी त्याचा दुर्गंध खुप येतो आणि त्या घाण पाण्यामुळे डेंग्यु व मलेरीया सारखे व आरोग्यास घातक असणारे अनेक गंभीर आजार होवू शकतात त्यामुळे वटवटे गावातील लोकांना या केमिकल युक्त पाण्याचा व त्यातून येणाऱ्या दुर्गंधीचा मोठ्या प्रमाणात त्रास होत असून त्यांच्या आरोग्यास घातक ठरू शकतो. तरी प्रशासनाने याची तातडीने दखल घ्यावी हि विनंती.

कळावे,

आपला विश्वासु

Swami
(स्वामी सदाशिव ढोबळे)



दि. १८/१२/२०२३

प्रति,
 मा. प्रदुषण अधिकारी साहेब,
 उपप्रादेशिक कार्यालय, म.प्र.नियंत्रण मंडळ,
 सोलापूर.

विषय :- दुर्गंधी व दुषित पाणी बाबत...
 अर्जदार :- स्वामी सदाशिव ढोबळे (मो.नं. ९९२२५९६३०७)
 रा :- मु.पो. वटवटे, ता. मोहोळ, जि. सोलापूर.

महोदय,

वरील विषयानुसार अर्ज करतो की, आमच्या गावामध्ये जकराया शुगर फॅक्टरी आहे. तरी त्यातुन केमीकलचे घाण पाणी आमच्या वटवटे गावामधून आवक जावक होत आहे. तरी त्याचा दुर्गंध खुप येतो आणि त्या घाण पाण्यामुळे डेंग्यु व मलेरीया सारखे व आरोग्यास घातक असणारे अनेक गंभीर आजार होवू शकतात त्यामुळे वटवटे गावातील लोकांना या केमिकल युक्त पाण्याचा व त्यातुन येणाऱ्या दुर्गंधीचा मोठ्या प्रमाणात त्रास होत असून त्यांच्या आरोग्यास घातक ठरू शकतो. तरी प्रशासनाने याची तातडीने दखल घ्यावी हि विनंती.

कळावे,

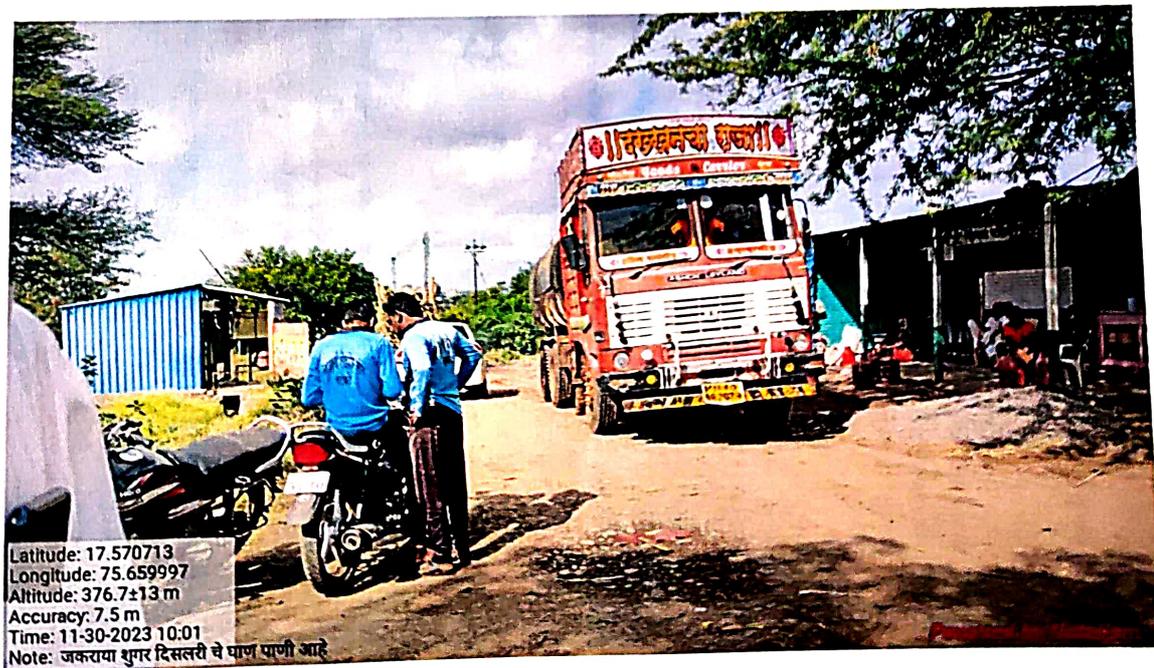
आपला विश्वासु

Swami
 (स्वामी सदाशिव ढोबळे)

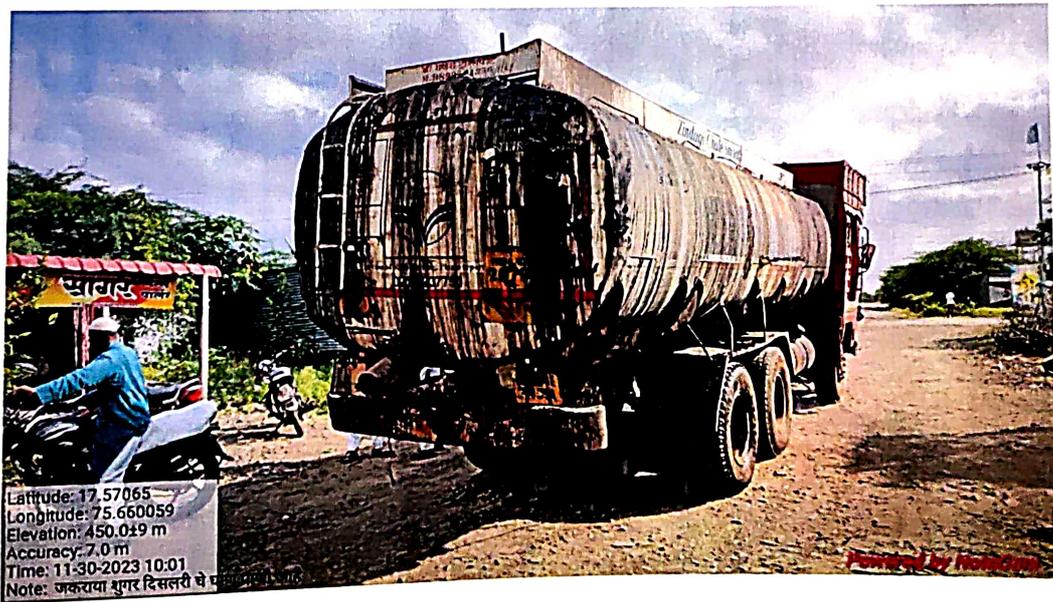
Received
 J. H. H.
 18-12-2023
 वरिष्ठ लिपीक
 उप-प्रादेशिक कार्यालय,
 महाराष्ट्र प्रदुषण नियंत्रण मंडळ
 सोलापूर

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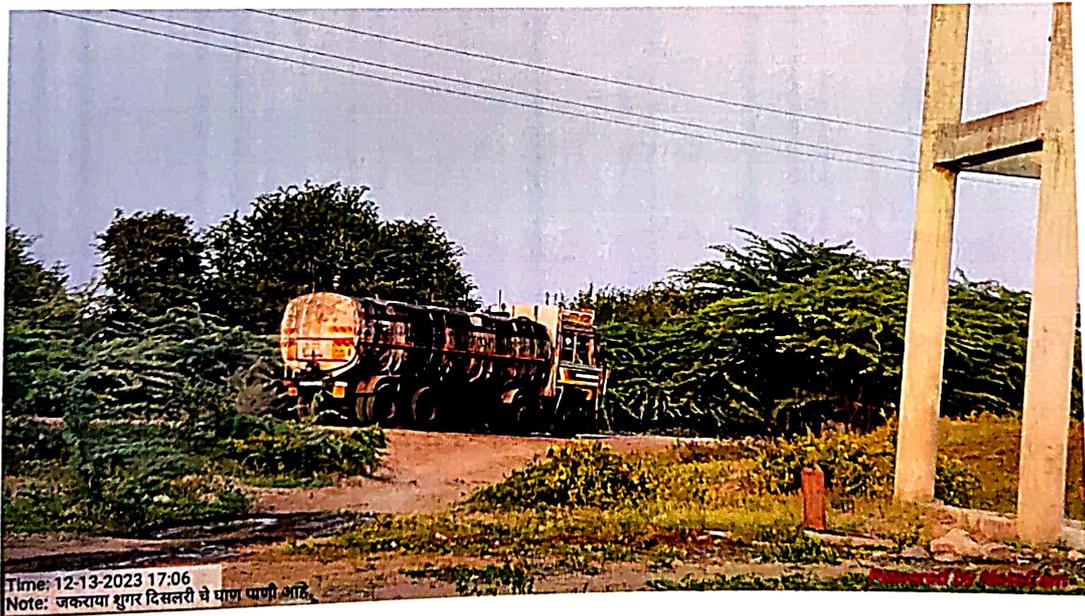


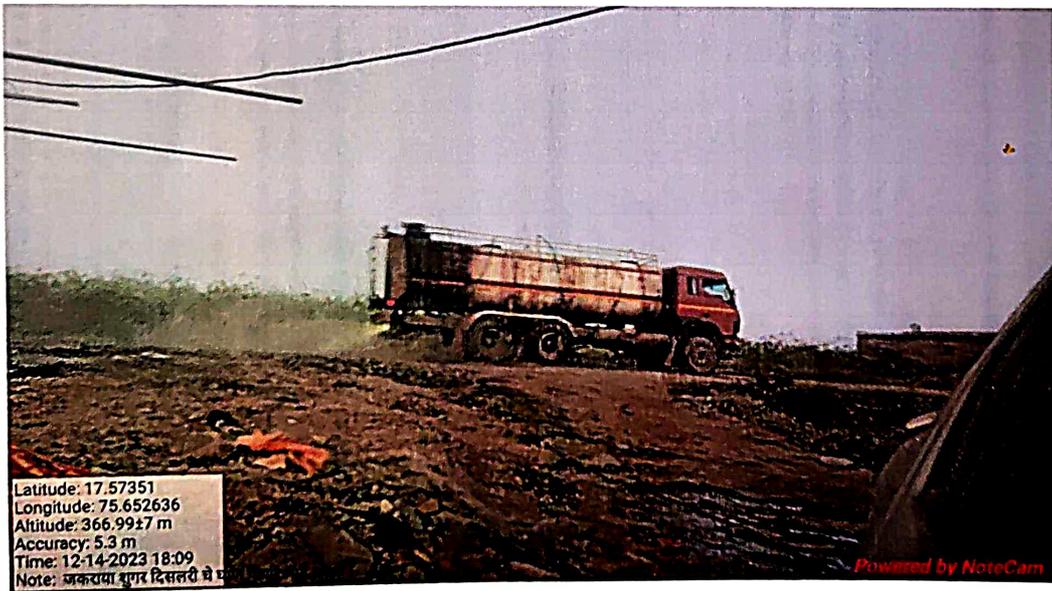
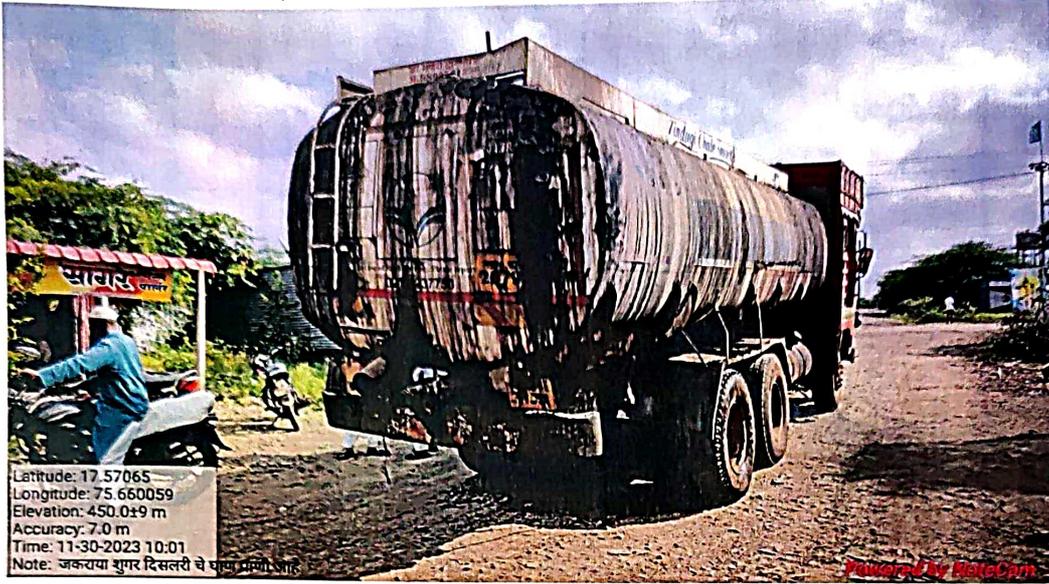


प्रति
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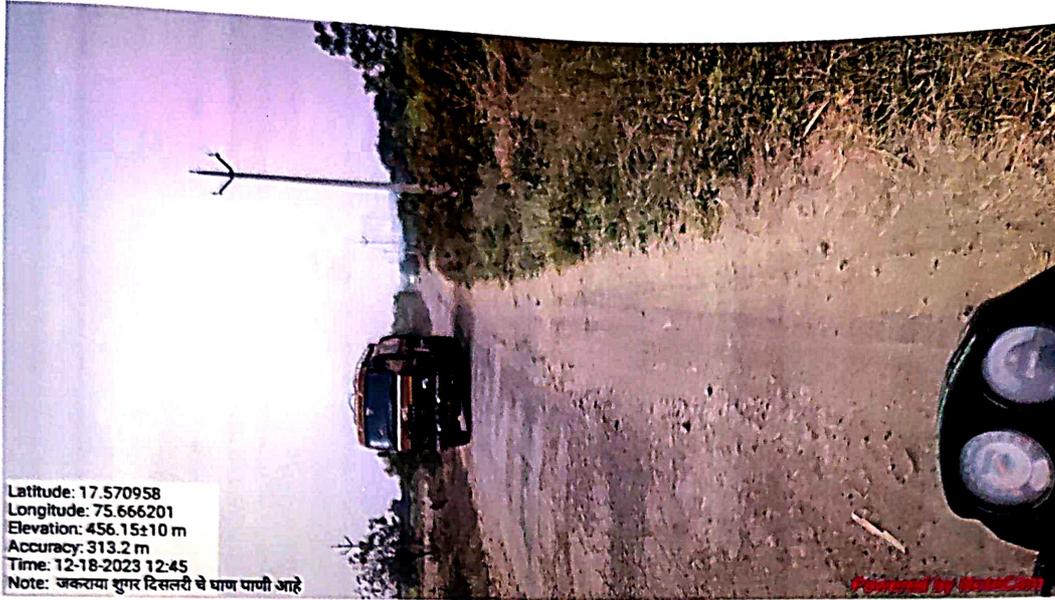


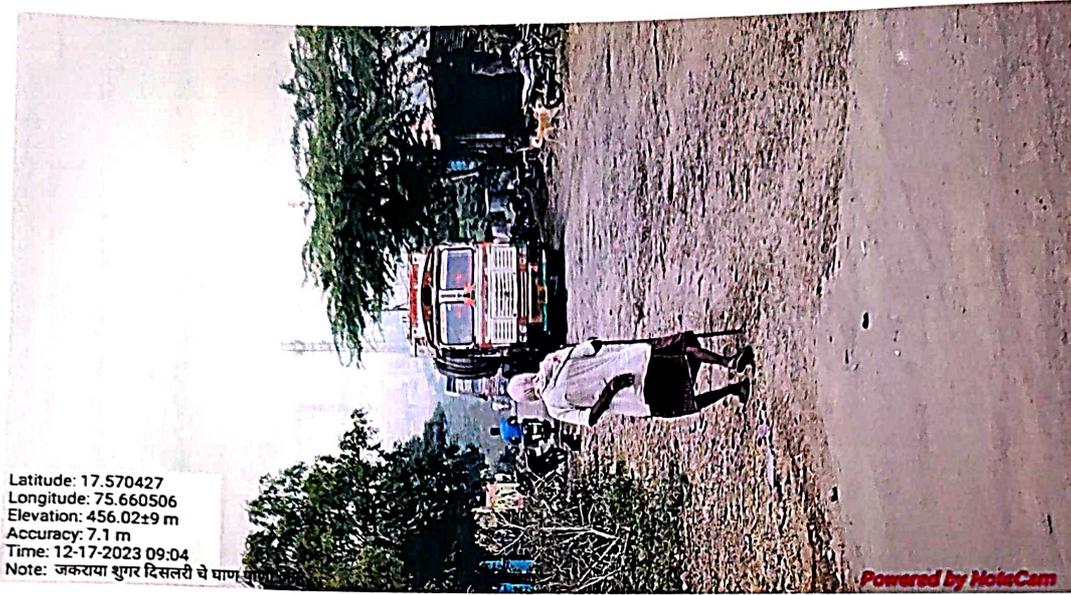
प्रति,
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प्रति,
१) मा. फ
२) २

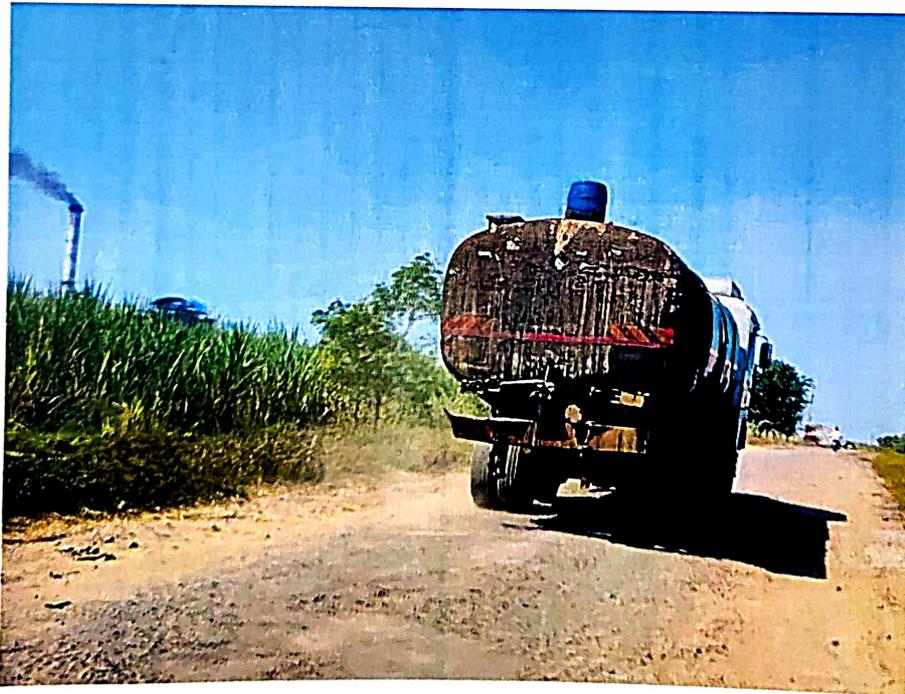








प्रति,
१) मा
२)



महाराष्ट्र प्रदूषण नियंत्रण मंडळ
उप प्रादेशिक कार्यालय, सोलापूर.

दूरध्वनी क्र. ०२१७-२३१९८५०
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Email : srosolapur@mpcb.gov.in



“आपली सेवा आमचे कर्तव्य”

ब/४, बाळी बिल्डिंग, सिव्हील लाईन्स,
शासकिय दूध डेअरी समोर, सात रस्ता,
सोलापूर - ४१३००३

जावक क्र. मप्रनिमं/उप्राकासो/ ४६५

दिनांक : १९/१२/२०२३

प्रति,

✓ श्री. स्वामी सदाशिव ढोबळे,
रा. वटवटे, ता. मोहोळ,
जि. सोलापूर

विषय :- जकराया शुगर व आसवण प्रकल्पातील प्रदूषण तक्रारी संदर्भात संयुक्त पाहणीबाबत.

संदर्भ :- तहसिलदार तथा तालुका कार्यकारी दंडाधिकारी मोहोळ यांचे पत्र क्र. जबाबी/कावि/२०२९ ते
२०३५/ २०२३ दि. १८/१२/२०२३.

मा. राष्ट्रीय हरित न्यायाधिकरण (NGT), (WZ) पुणे O. A. क्रमांक १९८/२०२३, दिनांक २९/११/२०२३ अनुसरून म.प्र.नि. मंडळ, तहसिलदार मोहोळ व तालुका कृषी अधिकारी मोहोळ यांच्या संयुक्त समितीची स्थळपाहणी दि. २२/१२/२०२३ रोजी प्रस्तावित करण्यात आलेली आहे. सदर पाहणीच्यावेळी आपल्या तक्रार अर्जानुसार उपलब्ध पुरावे/ दस्तावेज समितीस उपलब्ध करून देण्यात यावेत व तसेच आपण स्वतः शेतजमिनीच्या पाहणीसाठी उपस्थित राहावे, हि विनंती.


१९/१२/२०२३

(निखिल जा. मोरे)

उप प्रादेशिक अधिकारी
सोलापूर

प्रत माहितीसाठी सविनय सादर :

- १) प्रादेशिक अधिकारी, म. प्र. नि. मंडळ, पुणे.
- २) तहसिलदार तथा तालुका कार्यकारी दंडाधिकारी मोहोळ, ता. मोहोळ, जि. सोलापूर :- सदर पत्राची प्रत संबंधित अपिलकर्त्यास उपलब्ध करून देण्यात यावी, ही विनंती.

महाराष्ट्र प्रदूषण नियंत्रण मंडळ
उप प्रादेशिक कार्यालय, सोलापूर.

दूरध्वनी क्र. ०२१७-२३१९८५०
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“आपली सेवा आमचे कर्तव्य”

ब/४, बाळी बिल्डिंग, सिव्हील लाईन्स,
शासकिय दूध डेअरी समोर, सात रस्ता,
सोलापूर - ४१३००३

जावक क्र. मप्रनिमं/उप्राकासो/ ४६४

दिनांक : १९/१२/२०२३

प्रति,
✓ श्री. हुसेन बाबालाल मुजावर,
रा. वटवटे, ता. मोहोळ,
जि. सोलापूर

विषय :- जकराया शुगर व आसवण प्रकल्पातील प्रदूषण तक्रारी संदर्भात संयुक्त पाहणीबाबत.

संदर्भ :- तहसिलदार तथा तालुका कार्यकारी दंडाधिकारी मोहोळ यांचे पत्र क्र. जबाबी/कावि/२०२१ ते
२०३५/ २०२३ दि. १८/१२/२०२३.

मा. राष्ट्रीय हरित न्यायाधिकरण (NGT), (WZ) पुणे O. A. क्रमांक १९८/२०२३, दिनांक २९/११/२०२३ अनुसरून म.प्र.नि. मंडळ, तहसिलदार मोहोळ व तालुका कृषी अधिकारी मोहोळ यांच्या संयुक्त समितीची स्थळपाहणी दि. २२/१२/२०२३ रोजी प्रस्तावित करण्यात आलेली आहे. सदर पाहणीच्यावेळी आपल्या तक्रार अर्जानुसार उपलब्ध पुरावे/ दस्तावेज समितीस उपलब्ध करून देण्यात यावेत व तसेच आपण स्वतः शेतजमिनीच्या पाहणीसाठी उपस्थित राहावे, हि विनंती.


१९/१२/२०२३
(निखिल जा. मोरे)

उप प्रादेशिक अधिकारी
सोलापूर

प्रत माहितीसाठी सविनय सादर :

- १) प्रादेशिक अधिकारी, म. प्र. नि. मंडळ, पुणे.
- २) तहसिलदार तथा तालुका कार्यकारी दंडाधिकारी मोहोळ, ता. मोहोळ, जि. सोलापूर :- सदर पत्राची प्रत संबंधित अपिलकर्त्यास उपलब्ध करून देण्यात यावी, ही विनंती.

दि:- 99/12/2023.

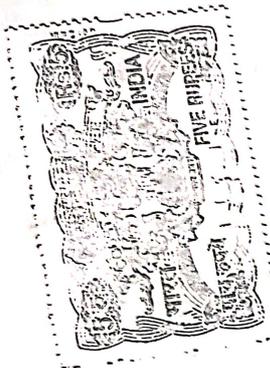
मै: नहमीलदार मोहोळ

ता. मोहोळ
यांचे येवेशी.

आर्जदार:- हुसेन बाबालाल मुजावर
रा:- वटवटे ता. मोहोळ.

विषय:- जकाराया असावती फसल्याबाबत

महोदय!



उपरोक्त विषयान अनुसरून विनंती सर्ज करतो श्री. माझी जमीन मोजे वटवटे मळनं. 93 शेती. मळ 78 विहीर माझ्या शेतीमध्ये 2 एकर. व्परबूज 1 हेक्टर मिरची. आहे. माझ्या विहीरमध्ये सावथा कलरच व पिवळ्या कलरच पाणी आहे.

तसेच माझे मोठी नुकसान पिकाचे झाले. पिकाचे पाण्याचे दुष्परिणाम झाले आहे. व. आरोग्य धोक्याचे झाले आहे. तरी N. का (आंतर राष्ट्रीय) हरिन (वदा) या जमीनीसमोर ~~नुकसा~~ पाण्या जमीनीसमोर देण्यात आली तसेच कारखान्याची राख. व. बगस पिकावर पडा आहे.

8
10/12/23
बारनिशी महसूल सहाय्यक
तहसिल मोहोळ

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आर्जदार
विश्वासू.
हुसेन बाबालाल मुजावर

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f

दि. १८/१२/२०२३

प्रति,

१) मा. जिल्हाधिकारी साहेब, सोलापूर.

२) मा. प्रदुषण अधिकारी साहेब, उपप्रादेशिक कार्यालय, म.प्र.नियंत्रण मंडळ,
सोलापूर.

विषय :- मोहोळ तालुक्यातील जकराया साखर कारखाना ह्या कारखान्याने बेकायदेशीर पद्धतीने माझ्या शेतामधील विहीरीत सोडलेल्या रसायन मिश्रीत (स्पेट वॉश) पाण्यामुळे १५ ते २० लाखाचे आर्थिक नुकसान झाल्याने त्याचेवर त्वरीत कारवाई होवून न्याय मिळवून देणेबाबत...

अर्जदार :- हुसेन बाबालाल मुजावर (मो.नं. ९५९४५३१५७७)

रा :- मु.पो. वटवटे, ता. मोहोळ, जि. सोलापूर.

महोदय,

उपरोक्त विषयास अनुसरून विनंती अर्ज करतो की, मी वरील नमुद पत्यावरील कायम रहीवाशी असून माझी मौजे वटवटे-येणकी ता. मोहोळ, येथे शे.ज.ग.क्रं. ७८ व ९३ ही दोन शेतजमीन असून गट क्रं. ९३ मध्ये दोन एकर खरबूज, दीड एकर मिरची लागण केली होती. परंतू जकराया साखर कारखान्याने दुषीत रसायन मिश्रीत पाणी बेकायदेशीर पद्धतीने माझ्या शेतजमीन गट क्रं. ७८ मधील विहीरीमध्ये सोडले सदरील गटातील विहीरीचे पाणी मी वर नमुद खरबूज व मिरचीच्या लागणीकामी वापरत होतो. परंतू त्यात रसायन मिश्रीत पाणी सोडल्याने माझे सर्व खरबूज व मिरची लागण केलेले जळून गेले. त्यामुळे माझे १५ ते २० लाख रुपयाचे कधी न भरून येणारे आर्थिक नुकसान झाले आहे. माझ्या एवढ्या मोठ्या झालेल्या नुकसानामुळे त्यातच माझ्या कुटुंबाची उपजिवीका शेतीवरच अवलंबून असल्याने माझ्या कुटुंबावर उपासमारीची वेळ आलेली आहे. तरी या सर्व बाबीस जकाराया साखर कारखाना सर्वस्वी जबाबदार आहे.

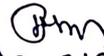


Received
18-12-2023
वरिष्ठ लिपिक
उप-प्रादेशिक कार्यालय,
महाराष्ट्र प्रदुषण नियंत्रण मंडळ
सोलापूर

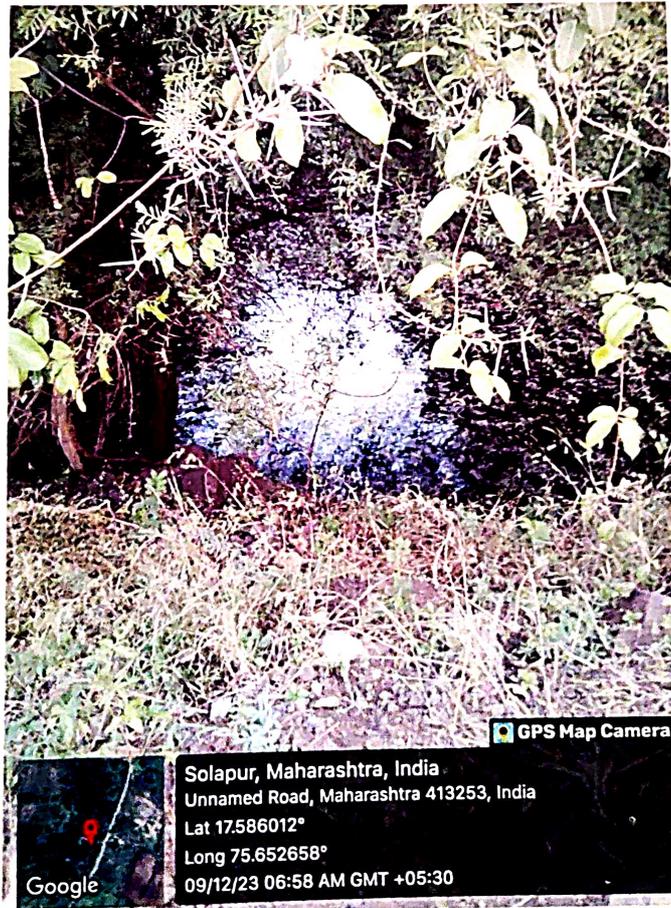
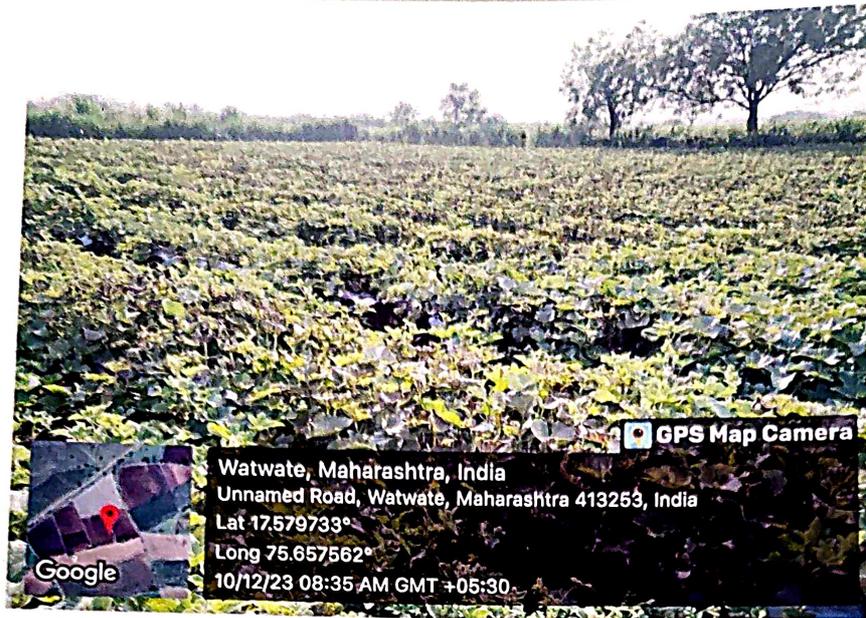
मा. साहेबास विनंती की, माझ्या या अर्जाचा सहानुभूतीपूर्वक विचार करून वरील प्रमाणे माझ्या विहीरीमध्ये रसायन मिश्रीत दुषीत पाणी सोडणाऱ्या जकाराया साखर कारखान्याने भारतीय वन कायदा १९२०, वनसंरक्षक कायदा ११८०, वन्यजीव संरक्षक कायदा १९२, पर्यावरण कायदा ११८६ व जैवविविधता २००२ चे उल्लंघन कलेले असून त्यांचेवर प्रचलित कायदेशीर तरतुदीनुसार कडक कारवाई करून मज गरीब शेतकऱ्यास नुकसान झालेली रक्कम परत मिळवून देवून सहकार्य करावे हि नम्र विनंती.

कळावे,

आपला विनित


हुसेन बाबालाल मुजावर
(हुसेन बाबालाल मुजावर)







दि: 92-12-2023

मा. तहसिलदार श्री।
मीडोह

अर्जदार :- श्री केराप दत्त जाधव. श-येणकी

विषय :- जकराया शुगर व त्यांच्या आलावणी प्रकल्पानुन
निघनाचे वेधवांश पाण्या वळवणे

मीडोह

वरील विषयाक अनुसरून तक्रारी अर्ज करतो की माझी जमीन नं. 109/अ/9 ही जकराया साखर कारखान्या लगत असून माझ्या जमीनी मध्ये अरुणाच. विहिरीमध्ये जकराया शुगर व त्यांच्या आलावणी प्रकल्पानुन निघनाचे वेध वांशने पाणी टँकर व पाइपलाईन व्हावे त्यांच्या शेतात व शेतापिछ छोड्यामध्ये सोडल्याने माझ्या विहिरी मध्ये काही व फिव्ह या रंगाचे पाणी झाल्याने माझ्या जनावण्या व सापण्या पीण्याच्या बाण्याच्या प्रश्न जमीन झाळा आहे व शेताच्या बाण्याच्या तरुन जमीन होऊन आगती येऊन नापीक होत आहे व सापण्या आहे व आगल्या शेती रोड प्रश्न निर्माण झाल्या आसुन आगचे प्रचंड गुकसान होत असुन आगल्या जमिनीच्या व विहिरीच्या N.O.T या समीती समोर पंचनामा करावा व आगल्या गुकसान भरपाई घ्यावी ही विवेकी.



करता
आपला विश्वासू

महाराष्ट्र प्रदूषण नियंत्रण मंडळ
उप प्रादेशिक कार्यालय, सोलापूर.

दूरध्वनी क्र. ०२१७-२३१९८५०
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"आपली सेवा आमचे कर्तव्य"

ब/४, बाळी बिल्डिंग, सिव्हील लाईन्स,
शासकिय दूध डेअरी समोर, सात रस्ता,
सोलापूर - ४१३००३

जावक क्र. मप्रनिमं/उप्राकासो/ ४६२

दिनांक : १९/१२/२०२३

प्रति,
श्री. केशव दत्तु जाधव,
रा. येणकी, ता. मोहोळ,
जि. सोलापूर

विषय :- जकराया शुगर व आसवण प्रकल्पातील प्रदूषण तक्रारी संदर्भात संयुक्त पाहणीबाबत.

संदर्भ :- तहसिलदार तथा तालुका कार्यकारी दंडाधिकारी मोहोळ यांचे पत्र क्र. जबाबी/कावि/२०२९ ते
२०३५/२०२३ दि. १८/१२/२०२३.

मा. राष्ट्रीय हरित न्यायाधिकरण (NGT), (WZ) पुणे ०. A. क्रमांक १९८/२०२३, दिनांक २९/११/२०२३ अनुसरून म.प्र.नि. मंडळ, तहसिलदार मोहोळ व तालुका कृषी अधिकारी मोहोळ यांच्या संयुक्त समितीची स्थळपाहणी दि. २२/१२/२०२३ रोजी प्रस्तावित करण्यात आलेली आहे. सदर पाहणीच्यावेळी आपल्या तक्रार अर्जानुसार उपलब्ध पुरावे/ दस्तावेज समितीस उपलब्ध करून देण्यात यावेत व तसेच आपण स्वतः शेतजमिनीच्या पाहणीसाठी उपस्थित राहावे, हि विनंती.


१९/१२/२०२३
(निखिल जा. मोरे)

उप प्रादेशिक अधिकारी
-सोलापूर

प्रत माहितीसाठी सविनय सादर :

- १) प्रादेशिक अधिकारी, म. प्र. नि. मंडळ, पुणे.
- २) तहसिलदार तथा तालुका कार्यकारी दंडाधिकारी मोहोळ, ता. मोहोळ, जि. सोलापूर :- सदर पत्राची प्रत संबंधित अपिलकर्त्यास उपलब्ध करून देण्यात यावी, ही विनंती.

दि ११/१२/२०२३

मे. लक्ष्मि लक्ष्मी सोहब ला. गोहोळ

माझे दुसऱ्याक

कर्जदार : - ^{राजगंध} ~~समर्थ~~ प्रकारा वाद्यगाडे

रा. वल्लभे ला. गोहोळ

विषय :- जकराज्या शुगर कंपनीचा, डिसेंबर प्रकल्प बंद करणे बाबत

गोहोळ



माझे वल्लभे गाल नं ६४/२/२५/१७

ही माझी पावणे काढे शुद्ध बातामली

जमिनी काढे विहीर काढे जवळच

कमलेलगा जकराज्या शुगर कंपनीचे

डिसेंबर प्रकल्प बंद होण्याबाबत

वर्षापासुन माझे जमिनीत व विहीरी

व्यक्तिगत शुद्ध पाण्यामुळे परकमुळेला

मुळ गाळे कुठे पिकाचे मुळसाम

होत काढे तसेच दुहेरी व पिकाचे

पाणी नसण्याने कारोब्या द्याक्यात काढे

तरी माझे जमिनीची पहाणी करावी

व गादर डिसेंबर प्रकल्प बंद करावा
११/१२/२३
विनंती राजगंध प्रकारा वाद्यगाडे

महाराष्ट्र प्रदूषण नियंत्रण मंडळ
उप प्रादेशिक कार्यालय, सोलापूर.

सुरध्वनी क्र. ०२१७-२३१९८५०
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"आपली सेवा आमचे कर्तव्य"

च/४, वाळी विल्डिंग, सिव्हील लाईन्स,
शासकीय दूध डेअरी समोर, सात रस्ता,
सोलापूर - ४१३००३

जावक क्र. मप्रनिमं/उप्राकासो/ ४८६

दिनांक : १९/१२/२०२३

प्रति,
श्री. रामचंद्र प्रकाश घाघमोडे,
रा. बंटवटे, ता. मोहोळ,
जि. सोलापूर

विषय :- जकराया शुगर व आसवण प्रकल्पातील प्रदूषण तक्रारी संदर्भात संयुक्त पाहणीवायत.

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२०३५/२०२३ दि. १८/१२/२०२३.

मा. राष्ट्रीय हरित न्यायाधिकरण (NGT), (WZ) पुणे O. A. क्रमांक १९८/२०२३, दिनांक २९/११/२०२३ अनुसरून
म.प्र.नि. मंडळ, तहसिलदार मोहोळ व तालुका कृषी अधिकारी मोहोळ यांच्या संयुक्त समितीची रथळपाहणी
दि. २२/१२/२०२३ रोजी प्रस्तावित करण्यात आलेली आहे. सदर पाहणीच्यावेळी आपल्या तक्रार अर्जांनुसार उपलब्ध
पुरावे/ दस्तावेज समितीस उपलब्ध करून देण्यात यावेत व तसेच आपण स्वतः शेतजमिनीच्या पाहणीसाठी उपस्थित
राहावे, हि विनंती.

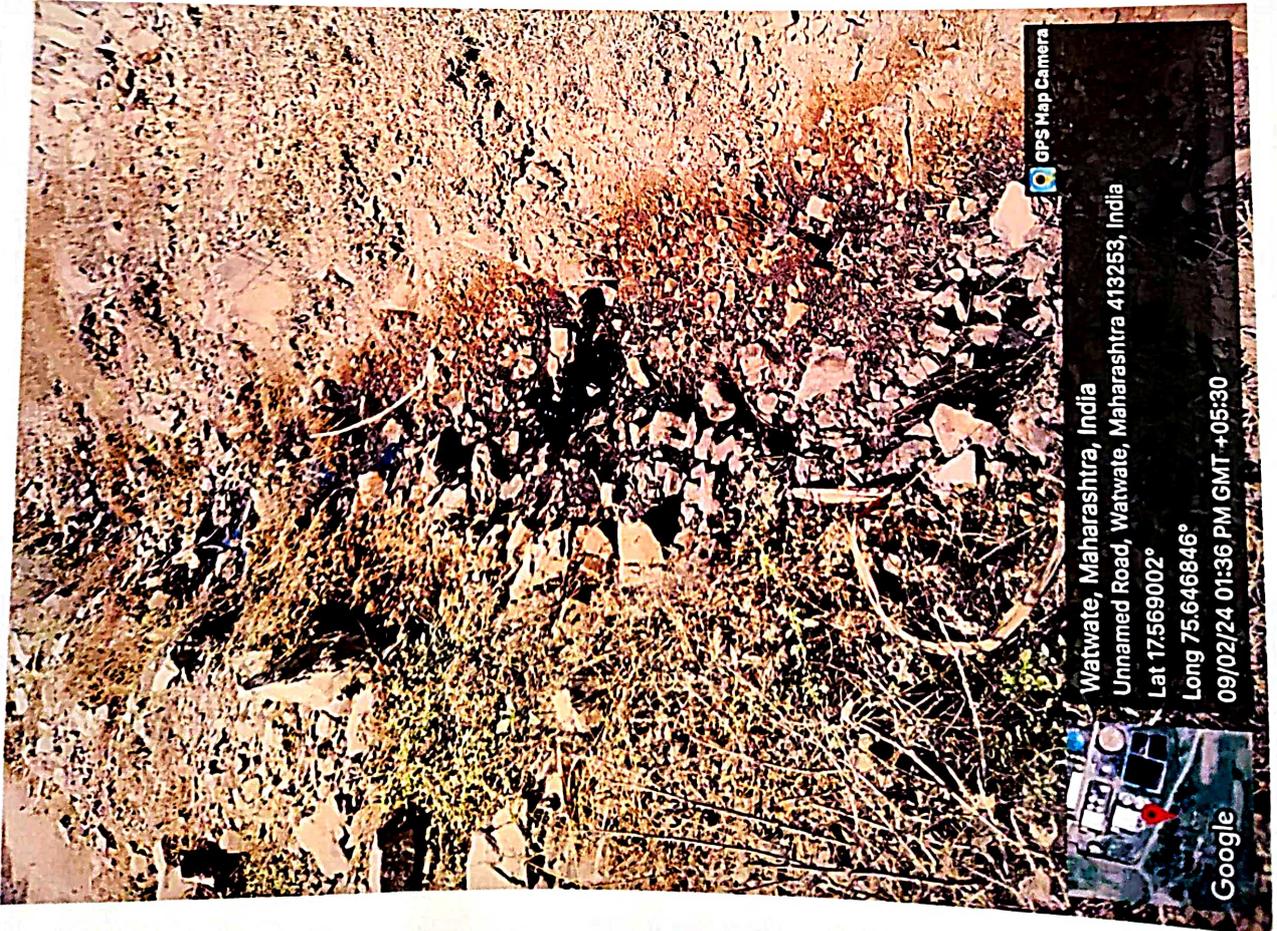

१९/१२/२०२३
(निखिल जा. मोरे)

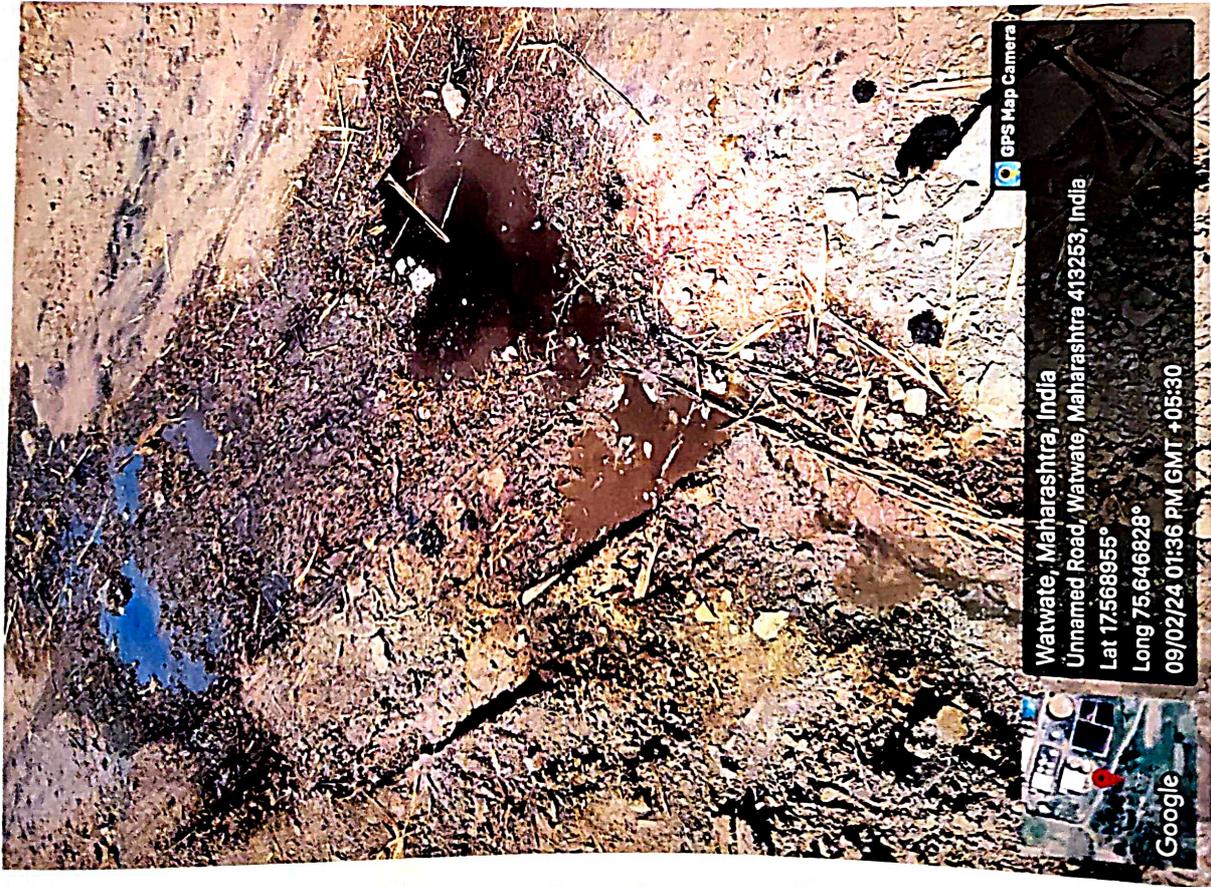
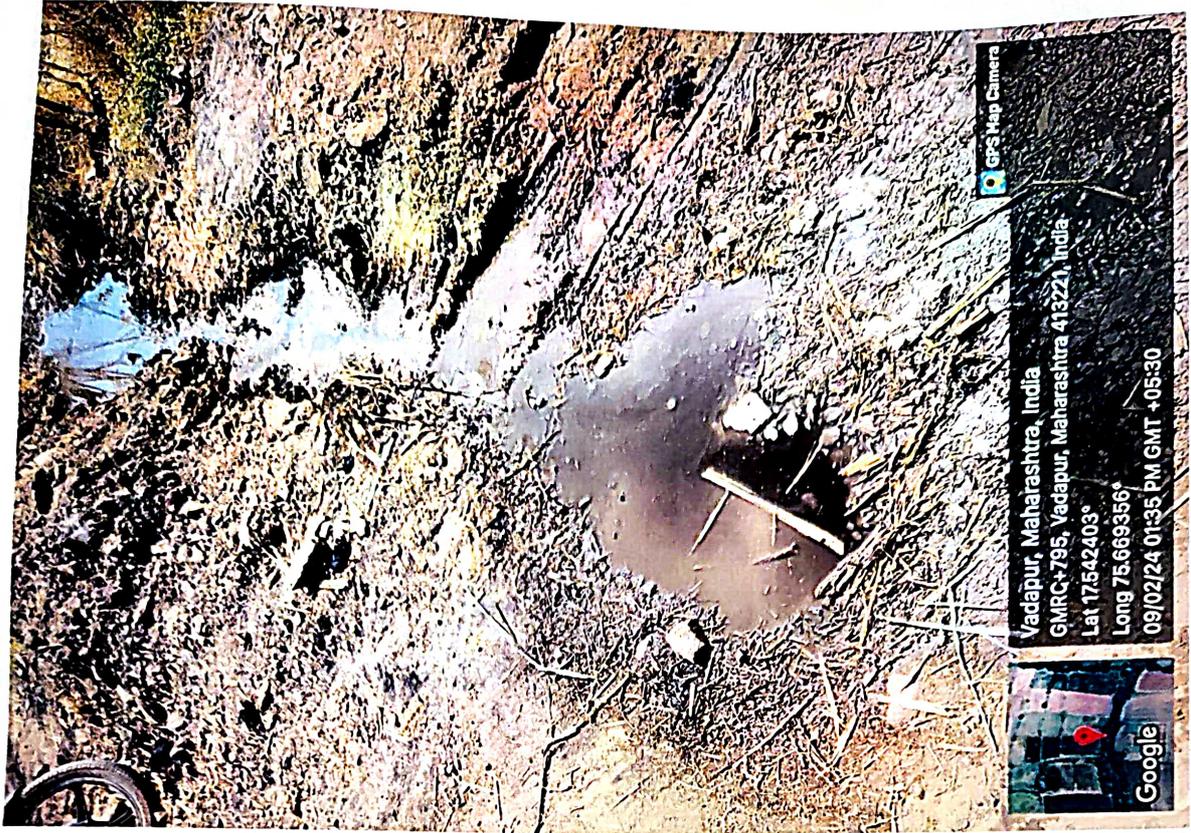
उप प्रादेशिक अधिकारी
सोलापूर

प्रत माहितीसाठी सविनय सादर :

- १) प्रादेशिक अधिकारी, म. प्र. नि. मंडळ, पुणे.
- २) तहसिलदार तथा तालुका कार्यकारी दंडाधिकारी मोहोळ, ता. मोहोळ, जि. सोलापूर :- सदर पत्राची प्रत संबंधित अपिलकर्त्यास उपलब्ध करून देण्यात यावी, ही विनंती.







Wadpur



